

Defects have not been notified  
& not removed as on date.  
As in view of Com memo  
may prtgys the regn pl.

DR  
20.01.04

DR For kind orders pl. thank  
Registar 20.01.04

Please place before the  
Court on 21.1.04 as  
discreted in the memo.

DR  
20.1.04

50(3)

On Memo

Defects not removed  
for orders pl.

DR  
20.01.03

Bench

Order of Bench dt. 21.01.04  
may pl. be seen

Defects removed on 22.01.04.

for Regn pl.

DR  
22.01.04

Regn. Please register and  
list ~~on~~ before the Court  
on 23.1.04.

DR  
22.1.04

50(3)

2. ORDER DATED 23-01-2004.

Heard Mr. Ajit Kumar Hota, Learned  
Counsel appearing for the Applicant and  
Mr. R. C. Rath, Learned Standing Counsel for  
the Railways, on whom a copy of this O.A.  
has already been served.

The cause of action in this O.A.  
has arisen out of the letter, the Applicant  
has received from the Respondent under  
Annexure-A/14; whereby he was informed by  
the Respondents that his seniority is  
being maintained in-tact in CKP Division  
and he will be considered for promotion  
as and when he will be eligible for  
promotion, as per the Respondents' letter  
dated 10-3-1999. Although he feels  
aggrieved by this decision of the  
Respondents, the Applicant has not  
so far submitted his grievance before  
the Departmental authorities for  
redressal of the same. As he has not  
availed the departmental remedies available  
to him, we hereby dispose of this O.A., at  
this admission stage, by directing the  
Applicant to file a self-contained  
representation before the competent  
authority with regard to his seniority/  
promotion; which he should do within a  
period of 30 days hence and upon receipt  
of such a representation from the  
applicant, the Respondents should dispose

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For ~~Admission~~ Pt.

Ab  
23/1/04

B.O.A.O.

On dt. 23. 01. 04

Copies of order  
alongwith copies of  
the same to all  
resps. and copies  
of order prepared  
for counsels on  
both sides.

John  
23/1/04

D.M.  
B.O.A.O.  
S. 107

Contd... Order No. 2, dated 23-1-2004.

of the same with a reasoned order, within a period of sixty days thereafter.

With the above observations and directions, this O.A. is disposed of. No costs

Copies of this order be sent to the Respondents alongwith copies of this O.A. and free copies of this order be given to learned counsel for both sides.

John  
23/01/04

(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)

John  
(B. N. S. OM)  
VICE-CHAIRMAN